

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 58/(MAH)/2017
CA No.



CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Punj Liody Ltd.
V/s.
Sunny Vista Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1)	Adv. Chavshila D. more also Adv. Epsita Chatterjee	Advocate for operational creditor i/b Dholakia Law Associates	 

Order

CP No. 58/I&BP/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, the Petition is dismissed as withdrawn
with liberty to file a fresh petition in accordance with the law.

sd/-
V. NALLASENAPATHY
Member (Technical)

sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)